GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 4444  
ANSWERED ON FRIDAY, THE 8TH AUGUST, 2014  
[SHRAVANA 17, 1936 (SAKA)]

NATIONAL COMPANY LAW TRIBUNAL

QUESTION

4444. SHRI JAGDAMBIKA PAL:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) whether National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) have become operational in the country;

(b) if so, the details thereof and if not, the reasons therefor along with the time by which NCLT and NCLAT are likely to become operational in the country; and

(c) the details of the procedure for transfer of pending cases before the Company Law Board and District Courts to NCLT?

ANSWER

THE MINISTER OF STATE (SMT. NIRMALA SITHARAMAN)  
IN THE MINISTRY OF CORPORATE AFFAIRS  
(श्रीमती निर्मला सीतारमण)

(a) to (c) : The process of formation of the National Company Law Tribunal (NCLT) and the National Company Law Appellate Tribunal (NCLAT) has been kept in abeyance on account of a legal challenge in the Supreme Court to certain provisions of the Companies Act, 2013 relating to the constitution and composition of these bodies. The detailed procedure for transfer of pending cases will be finalized by the NCLT after it is established.